

SCHEDULE II**FORM B****PUBLIC ANNOUNCEMENT**

(Regulation 12 of the Insolvency and Bankruptcy (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF**VIMAL OIL & FOODS LIMITED**

1.	NAME OF CORPORATE DEBTOR	Vimal Oil & Foods Limited
2.	DATE OF INCORPORATION OF CORPORATE DEBTOR	14 th May, 1992
3.	AUTHORITY UNDER WHICH CORPORATE DEBTOR IS INCORPORATED/REGISTERED	Registrar of Companies, Ahmedabad
4.	CORPORATE IDENTITY NUMBER / LIMITED LIABILITY IDENTITY NUMBER OF CORPORATE DEBTOR	L15400GJ1992PLC017626
5.	ADDRESS OF THE REGISTERED OFFICE AND PRINCIPAL OFFICE (IF ANY) OF CORPORATE DEBTOR	Village- Hanumant Heduva, Nr. Palvasna Railway Crossing, Highway Mehsana, Gujrat - 384002
6.	DATE OF CLOSURE OF INSOLVENCY RESOLUTION PROCESS	14th September, 2018 (270 days from CIPR Commencement Date)
7.	LIQUIDATION COMMENCEMENT DATE OF CORPORATE DEBTOR	19 th December, 2019 (Liquidation order uploaded to NCLT website on 01.01.2020)
8.	NAME, ADDRESS, E- ADDRESS AND REGISTRATION NUMBER OF THE LIQUIDATOR REGISTERED WITH BOARD	Mr. Manoj Khattar Regn No. IBBI/IPA-002/IP-N00748/2018-2019/12264 Reg. Email – manojkhattardd@gmail.com Address: R B S A, Advisors 21 23 Tv Indus Estate 248, A Sk Ahire Off Dr. Ab Rd Worli, Maharashtra, 400030
9.	ADDRESS, EMAIL OF THE LIQUIDATOR FOR SUBMISSION OF CLAIMS	Address: Unit No. 1121, Building No. 11, 2nd Floor Solitaire Corporate Park, Andheri - Kurla Rd, Chakala, Andheri East, Mumbai, Maharashtra - 400093 Email: LP.VIMALOIL@RBSA-ADVISORS.COM
10.	LAST DATE FOR SUBMISSION OF CLAIMS	January 31 st , 2020

1. Notice is hereby given that the Hon'ble National Company Law Tribunal, Ahmedabad Bench has ordered the commencement of liquidation of the Vimal Oil & Foods Limited on 19th December, 2019 (Liquidation Order uploaded to NCLT website on 1st January, 2020) under section 33 of the Code.
2. The stakeholders of Vimal Oil & Foods Limited are hereby called upon to submit a proof of their claims, on or before 31st January, 2020 to the liquidator at the address mentioned against item 9.
3. The financial creditors shall submit their proof of claims by electronic means only.
4. All other stakeholders may submit the proof of claims in person, by post or by electronic means.
5. Submission of false or misleading proofs of claim shall attract penalties.



Manoj Khattar

Liquidator for Vimal Oil & Foods Limited

Date and Place: January 1, 2020, Mumbai

Reg. No. IBBI/IPA-002/IP-N00748/2018-2019/12264